

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-76/2021/4026 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri C. Chaturvedy,
District & Sessions Judge,
Chirang, Kajalgaon.

Dated Guwahati the 3rd May, 2023.

Sub: Earned Leave.

Ref:- Your Letter No. DJCH.I-5/2024/1054 dated 23.04.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **32 days of earned leave from 10.05.2024 to 10.06.2024 along with station leave permission, from the evening of 09.05.2024, after Court works, till the morning of 11.06.2024.** Further, you have been asked to hand over charge of your Court and office to the Additional District & Sessions Judge, Chirang, Kajalgaon and in his absence to the Civil Judge (Sr. Div.) & Asstt. Sessions Judge, Chirang, Kajalgaon before proceeding on earned leave.

Yours faithfully,

sds-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-76/2021/4027-4028/A, dated , 03-05-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information, a copy of the application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

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